



**THE INSTITUTE OF  
Company Secretaries of India**

**भारतीय कम्पनी सचिव संस्थान**

**IN PURSUIT OF PROFESSIONAL EXCELLENCE**

Statutory body under an Act of Parliament

MCA: 2/11:2019

11 November, 2019

Shri Injeti Srinivas, IAS  
Secretary  
Ministry of Corporate Affairs  
Government of India  
Shastri Bhawan  
New Delhi -110011

*Handwritten signature and date: 1530 11/11/2019*

**Subject: Exemption from delayed filing fee for DIR-3 KYC by directors residing in the Union Territories of Jammu and Kashmir and of Ladakh**

Sir,

In terms of the provisions of Rule 12A of the Companies (Appointment and Qualification of Directors) Rules, 2014 (the Rules), every individual who holds a Director Identification Number (DIN) as on 31st March of a financial year shall, submit e-form DIR-3-KYC for the said financial year to the Central Government on or before 30th September of immediate next financial year.

As per the second proviso to Rule 12A of the Rules where an individual who has already submitted e-form DIR-3 KYC in relation to any previous financial year, submits web-form DIR-3 KYC-WEB through the web service in relation to any subsequent financial year, it shall be deemed to be compliance of the provisions of this rule for the said financial year.

The last date for submitting form DIR-3 KYC for the financial year ending on 31<sup>st</sup> March 2019 was on or before the 14th October, 2019. The fee for form DIR-3 KYC for delayed filing is Rs. 5,000.

In this regard, we wish to submit that filing of DIR-3 KYC requires telephone and internet connectivity for generation of OTP. As you are kindly aware that the Union Territories (UT) of Jammu & Kashmir and of Ladakh was impacted in terms of telephone and internet during the month of August, September and October, 2019. Due to the said reason, many of the directors from the UT of J & K and Ladakh could not file form DIR-3 KYC in time which has resulted in delay in filing of form DIR-3 KYC with delayed filing fee of Rs. 5000 for the reasons beyond their control.

Also, the Central Board of Direct Taxes on consideration of reports of disturbances in internet facility in Jammu and Kashmir and Ladakh, has further extended the due date for filing of ITRs and tax audit reports in respect of all categories of income tax assesses in the UT of Jammu and Kashmir and UT of Ladakh to November 30, 2019.

In view of the above, we request your goodself for considering granting exemption from delayed filing fee for DIR 3KYC for the directors resident in the UT of Jammu and Kashmir and UT of Ladakh.

We shall be pleased to provide any further information or clarification in this regard on hearing from your goodself.

Thanking You,

Yours faithfully,

*(Signature of CS Ashok Kumar Dixit)*  
(CS Ashok Kumar Dixit)  
Officiating Secretary

**Vision**

"To be a global leader in promoting good corporate governance"

**Motto**

सत्यं वद। धर्मं चर। इष्टकारं कुरु। कर्मैरेव भवति।

**Mission**

"To develop high calibre professionals facilitating good corporate governance"